

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1137
FIR No.148/20, P.S. Punjabi Bagh
U/s 363/376 IPC & 6 POCSO Act

State Vs. Suraj Kumar

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Complainant in person
Sh. Anil Kumar, Ld. Counsel for accused Suraj Kumar
IO absent*

This is an application dated 29.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Suraj Kumar for grant of bail.

IO is not present nor the case file is produced. The reply is being sent through Dak. The complainant has informed that this is the second bail application and the first application was dismissed in the month of January, 2020. In the reply, IO has not informed about dismissal of first application nor it is mentioned whether statement u/s 164 Cr.PC of the prosecutrix has been recorded or not.

Ld. Counsel for the accused has submitted that the accused and the prosecutrix were in affairs for last two years and has gone on her own.

Let the notice be issued to the IO for the bail application to appear in person with case file and to file the reply.

Notice to the complainant / prosecutrix be also issued of the address given on record and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 376 IPC &

Contd..2



-2-

Bail application No. 1137
FIR No.148/20, P.S. Punjabi Bagh
U/s 363/376 IPC & 6 POCSO Act

State Vs. Suraj Kumar

01.06.2020

6 POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Be listed for hearing on the bail application on

04.06.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1139
FIR No.395/20, P.S. Moti Nagar
U/s 392/34 IPC

State Vs. Vishnu

01.06.2020

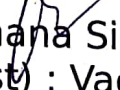
*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Prem Singh, Ld. Counsel for accused Vishnu
IO absent*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vishnu for grant of bail.

Neither the IO is present, nor the reply has been sent.

Ld. Counsel has submitted that the accused has been falsely implicated and no recovery has been effected from the accused and he is in custody since 08.05.2020 and has clean antecedents.

Issue notice to the IO to appear with case file and crime record from SCRB of the accused, for **06.06.2020**.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.33/2015, P.S. Ranjeet Nagar
U/s 392/397/411/34 IPC & 25/27/54/59 Arms Act

State Vs. Mohd. Yusuf

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. P.K. Garg, Ld. Counsel for accused Mohd. Yusuf
IO absent*

This is an application dated 23.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Mohd. Yusuf for grant of interim bail.

IO is not present. Reply dated 01.06.2020 has been sent through Dak.

In support of the bail application, it is submitted on behalf of the applicant/accused that there were four accused persons in this case and three co-accused persons have already been released on bail. The role attributed to this accused is less than the other accused persons who were released on bail. Recovery of the mobile has already been effected. Accused is in custody since 08.06.2016.

Interim bail has been sought on the medical ground of the wife and children. The medical papers are not placed on record. The same be filed today itself and be sent for verification by the IO.

Issue notice to IO to appear in person with the verification of the facts of medical ground taken by the accused, on **04.06.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.189/17, P.S. Khyala
U/s 376/377/506 IPC & 6 POCSO Act

State Vs. Ramandeep Singh Sebi

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Sanjay Kumar, Ld. Counsel for accused*

This is an application dated 28.03.2020 u/s 439 Cr.PC on behalf of applicant/accused Ramandeep Singh for grant of interim parole during the Covid-19 virus pandemic.

At request of the Ld. Counsel, be put up for hearing on the bail application on **06.06.2020**, for placing the same before Sh. G.N. Pandey, Ld. ASJ-09 (West) as the judicial file of such case is pending before such Court.

Judicial record of such case be also summoned.

The matter pertains to offences U/s 376/377/506 IPC & 6 POCSO Act. Notice was not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report on **06.06.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.399/19, P.S. Moti Nagar
U/s 376DA/366A/354A IPC & 6/8 POCSO Act

State Vs. Ankit Chaudhary

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Prashant Yadav, Ld. Counsel for Sh. S.P. Yadav, Ld. Counsel
for accused Ankit Chaudhary
IO absent*

This is an application dated 21.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Ankit Chaudhary for grant of interim bail.

Reply dated 01.06.2020 has been received by Dak. Copy be supplied to the Ld. Counsel for accused.

Ld. Proxy Counsel seeks adjournment on the pretext that the main counsel is not available who wants to address the bail application.

The matter pertains to offences U/s 376DA/366A/354A IPC & 6/8 POCSO Act. Notice was not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to IO to appear on **03.06.2020** and also the SHO to comply the directions regarding notice to the complainant/prosecutrix for appearance at the time of hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.201/19, P.S. Moti Nagar
U/s 363/376 IPC & 4 POCSO Act

State Vs. Qamrujama

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Varun Kumar, Ld. Counsel for accused Qamrujama
IO absent*

This is an application dated 26.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Qamrujama for grant of interim bail on the ground of bad financial conditions of the family of accused due to lockdown and that the family is on the verge of starvation.

Reply dated 01.06.2020 has been received by Dak. Copy be supplied to the Ld. Counsel for accused.

Ld. Counsel submits that the charge-sheet in this case has already been filed before the Court of Ms.Sugandha Aggarwal, Ld. ASJ. He wants to address the bail application before the Court concerned.

The matter pertains to offences U/s 363/376 IPC & 4 POCSO Act. Notice was not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to IO to appear on **04.06.2020** and also the SHO to comply the directions regarding notice to the complainant/prosecutrix for appearance at the time of hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.06/15, P.S. Vikas Puri
U/s 452/323/354/354B/34 IPC & 8 POCSO Act

State Vs. Fakhruddin @ Fakku

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Prosecutrix Ms.P in person
Ms.Anju Lata, Ld. Counsel for accused Fakhruddin @ Fakku
HC Dhanesh for IO ASI Rampal*

This is an application dated 26.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Fakhruddin @ Fakku for grant of bail.

Reply dated 01.06.2020 has been filed.

In support of the bail application, it is submitted on behalf of the applicant/accused that the accused was granted regular bail in the year 2016 and was facing trial but was sent to JC on the NBWs and is in custody since long, for non-appearance in the Court.

For hearing of the bail application, let the judicial record of the court concerned be produced on **03.06.2020**.

IO/prosecutrix shall remain present on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.447/17, P.S. Nangloi
U/s 328/454/376D/34 IPC & 6 POCSO Act

State Vs. Arvind Kumar

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. S.K. Tiwari, Ld. Counsel for accused
IO W/SI Beena*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Arvind Kumar for grant of interim bail in terms of minutes of High Powered Committee issued time to time.

Reply dated 01.06.2020 has been filed by IO.

The ground taken for interim bail is the illness of the mother. IO has informed that she could not verify the factum of illness of the mother due to shortage of time.

Ld. Counsel has submitted that the case is covered within the minutes/orders dated 23.03.2020 and 13.04.2020 and adopted in the minutes of meeting dated 18.05.2020 for the ground of urgency.

The matter pertains to offences U/s 328/454/376D/34 IPC & 6 POCSO Act. Notice was not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be produced by the IO on **04.06.2020**. IO to remain present on that date with the verification report. Good conduct report of the Jail Authorities be also called.

(Dr. Archana Sinha)
Addl. Sessions Judge-06 (West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Promilla Bhalla Vs. Jugnu @ Lovely Bagga & Anr.

01.06.2020

*Present: Sh. Rajan Bhatia, Ld. Counsel for the appellant
Shri Robin Singh, Ld. Addl. PP for the State/respondent no.2*

This is a Criminal Appeal against the impugned orders dated 28.01.2020 passed by Sh. Kishore Kumar, Ld. MM, West, Tis Hazari Courts Delhi, in complaint case vide CC No.5450/16.

Put up this matter on 01.06.2020 before the Ld. District & Sessions Judge (West) THC, Delhi, for allocation of the case.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.47/20, P.S. Ranjeet Nagar
U/s 376 IPC and 6 POCSO Act

State Vs. Sajid

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Accused in JC, not produced*

At request, be put up on **15.06.2020** before concerned Court for consideration.

Issue production warrants for the accused to be produced through Video Conferencing on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.157/20, P.S. Khyala
U/s 376 IPC and 6 POCSO Act

State Vs. Shahvaj Khan

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Accused in JC, not produced*

At request, be put up on **15.06.2020** before concerned Court for consideration.

Issue production warrants for the accused to be produced through Video Conferencing on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.199/20, P.S. Patel Nagar
U/s 323/376/506/354/354(C) IPC

State Vs. Sunil

01.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Complainant Ms.K alongwith Sh. Sunil Pandey, Ld. Counsel
Sh. Dhruv Gupta , Ld. Counsel for accused Sunil
(present through Video Conferencing)
IO absent*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunil for grant of bail.

Reply dated 01.06.2020 has been filed by IO.

The counsel for complainant has informed that the accused was in the habit of committing similar kind of act and was beaten several times in the past also.

The IO is not present and has requested on the pretext that she was having symptoms of Covid-19, though not tested yet and that is why she did not appear before this Court. She has not left the case file.

Let the notice be issued to the IO to appear with the case file and also to the SHO to send someone with the case file if the IO is not well. IO shall also furnish the crime record from SCRB of the accused.

Be listed for further hearing on **04.06.2020**.

Complainant shall appear on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.862/14, P.S. Rajouri Garden
U/s 307/302/34 IPC

State Vs. Ramanand Sagar

01.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Zia Afroz, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ramanand Sagar for grant of bail.

Neither the IO has appeared nor the reply filed.

It is informed that the charge-sheet has been filed in this case and the trial is pending before the Court of Sh. Lal Singh, Ld.ASJ.

Issue notice to the IO to appear with reply on **05.06.2020.**

Be listed on **05.06.2020** as Ld. Counsel wants to address the bail application before the Court concerned as the judicial record is also with such court.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1088
FIR No.683/19, P.S. Punjabi Bagh
U/s 376 (2) (I)/376 (2) (n)/506 IPC

State Vs. Pawan

01.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Complainant Ms.T in person
Sh.Sarvesh Kumar , Ld. Counsel for accused Pawan
(present through Video Conferencing)
IO absent*

This is an application dated 19.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Pawan for grant of interim bail.

Reply dated 01.06.2020 has been received by Dak.

In support of the bail application, it is submitted on behalf of the applicant/accused that the interim bail application is moved on the ground of taking care of his father who is about 60 years of age and there is no other person in his family except his father and he seeks interim bail for 45 days as his father is not able to go out in the lockdown for looking him after for his daily needs.

It is submitted that on merits, the accused and prosecutrix were having consensual relations as she visited the hotel and did not raise any cries and that he undertakes to abide all the conditions of interim bail and in this outbreak of Covid-19 virus, he may be permitted to be released on interim bail for 45 days.

The prosecutrix is enquired into. She has fairly admitted that she had contacted the accused on facebook and had friendly

Contd..2

State Vs. Pawan

01.06.2020

relations with the accused and that on the pretext of marriage, the accused forcibly maintained physical relations with her and had prepared some videos of her relations and had threatened to upload the same on social media, if she raise any cry.

It is an admitted case that the first such incident occurred in the month of September 2019 and the complaint was moved after 3 months in December 2019. She has also admitted that even after the complaint there were no videos uploaded on any social media.

As per the reply of the IO, the mobile phone of the accused was seized and was sent to FSL but there is no mention as to about the reports of any such data. The investigation has been completed and the charge-sheet has been filed in the Court

Ld. Addl. PP, on behalf of the State, to counter the contentions of the Ld. Counsel for the accused, has submitted that the prosecutrix has supported the case wholly in her statement u/s 164 Cr.PC regarding the allegations and the offences are serious in nature. Thus, it is submitted that granting bail to the accused will hamper the trial as the chances of jumping the accused cannot be ruled out.

In the above-noted facts and circumstances, the queries made from the prosecutrix, without going into the merits of the case,

Contd..3

u

State Vs. Pawan

01.06.2020

considering the fact that the father of the accused is a senior citizen and there is no other person to take care of his daily needs during the period of lockdown, due to outbreak of Corona virus, the accused is granted interim bail for a period of 45 days from the date of his release on furnishing bail bond and surety bond in the sum of Rs.35,000/- with one surety of like amount, to be furnished before Ld. Duty MM, subject to the conditions :

1. That the accused shall not meet, visit or contact the prosecutrix or her family in any manner and shall stay away from the places of residence of the prosecutrix and of her visits and shall not make any contact with her.
2. He shall not leave the city/country without permission of the court.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.
6. The accused shall surrender himself on expiry of the period of 45 days at 10:00 am in the concerned Jail.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

Contd..4



-4-

Bail Application No.1088
FIR No.683/19, P.S. Punjabi Bagh
U/s 376 (2) (I)/376 (2) (n)/506 IPC

State Vs. Pawan

01.06.2020

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Pawan stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 155
FIR No.210/19, P.S. Tilak Nagar
U/s 323/341/506/34 IPC

**State Vs. (1) Surjit Singh
(2) Johny**

01.06.2020

Proceedings have been taken up through video conferencing.

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Arvind Kumar Singh, Ld. Counsel for both accused persons
(present through Video Conferencing)
IO ASI Deep Chand*

This is an application dated 15.05.2020 u/s 438 Cr.PC on behalf of applicant/accused persons for grant of anticipatory bail.

Reply dated 01.06.2020 has been filed by IO.

It is informed that both the accused persons have been declared PO from the court of Sh. A.K. Agarwal, Ld. MM and that both of them are not traceable on the given addresses that is given on the bail application.

Ld. Counsel submits that both are residing at the same address and that is their permanent address and they are ready to join the investigation.

Considering the nature of offences alleged and that the accused persons are required for the investigation by the IO and that as per the crime record of SCRB, accused Surjit has one more case on his account under Gambling Act in which he has already been released on bail as per such record, whereas accused Johny has another case u/s 33 Delhi Excise Act.

Contd..2



State Vs.

**(1) Surjit Singh
(2) Johny**

01.06.2020

Both the accused persons are directed to join the investigation before the IO on 12.06.2020 at 10 AM. Both shall appear with their details of their addresses with supporting documents and before joining for investigation, they shall get themselves tested for Covid-19 and shall produce the report of such test before the IO at the time of joining of the investigation.

IO shall ask them to join further investigation as and when required by giving written notice on the date of joining of their investigation on 12.06.2020 with time specified and shall inform about the status of their joining of investigation.

Be listed on **15.06.2020** for further hearing on the bail application.

Till then, no coercive steps of arrest of accused persons be taken by the IO.

If the accused persons fail to join the investigation on the specified date and time then the conduct of the accused persons shall be considered at the time of hearing of the bail application accordingly.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.123/19, P.S. Rajouri Garden
U/s 498A/304B/34 IPC

State Vs. Shakuntala Devi

01.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Sarvesh Kumar, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 19.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Shakuntala Devi for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 28.03.2020 passed by High Powered Committee of Hon'ble High Court.

For such matters, another Judge Sh. Vishal Singh, Ld. ASJ has been designated.

List the matter before such Court on **02.06.2020** through Video Conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI
FIR No.115/18, P.S. Mianwali Nagar
U/s 376/306/506/34 IPC & 6 POCSO Act

State Vs. Pooja

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Complainant Ms.E in person
Sh. Pankaj Verma, Ld. Counsel for accused
IO W/SI Anita*

This is an application dated 22.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Pooja for grant of bail.

Reply dated 01.06.2020 has been filed by IO.

IO has informed that the Charge-sheet has been filed and case is pending trial before Ms.Vrinda Kumari, Ld. ASJ (POCSO).

The bail application is sought on the ground of the apprehension/possibility of covid-19 to a child of 5 ½ months old who is with the accused in custody.

Let the report from the jail be called in this regard for 02.06.2020 as the counsel has shown the urgency of the matter due to age of the child.

Ld. Counsel has informed that the role attributed to the present applicant is very less and it was informed only in the improvised statement of the prosecutrix.

As the copy of charge-sheet has been received by the accused, let the statements of the prosecutrix recorded during the course of investigation be produced by the counsel for accused for perusal of such record as judicial record cannot be produced during suspension of functioning of regular Court till 14.06.2020.

Be listed on **02.06.2020**. IO and prosecutrix to remain present.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.67/18, P.S. Khyala
U/s 302/34 IPC

State Vs. Takkar @ Imran

01.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. B.S. Chauhan, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 15.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Takkar @ Imran for grant of interim bail.

Reply dated 01.06.2020 has been filed by IO.

The interim bail is sought on the medical ground for surgery for his hytus Hernia. The Jail Superintendent report was sought but he has not furnished the medical status of the accused and has sent only the conduct report.

Let the report from concerned Jail Superintendent/CMO concerned be called from the jail regarding his medical status.

The accused is directed to produce the certificate from the doctor concerned who is to undertake the aforesaid surgery with the specified date, time and place.

List the matter on **04.06.2020** through Video Conferencing.

A copy of the order be sent to the parties through email.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.236/16, P.S. Khyala
U/s 302/452/341/324/120B IPC

State Vs. Raju Kumar

01.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Puneet Jaiswal, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 26.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Raju Kumar for grant of interim bail.

Reply dated 01.06.2020 alongwith the crime record from SCRB is received. According to the record, there is no case pending against the accused except the present one.

The good conduct report was sought from the jail Superintendent but the same is not produced.

Let the conduct report from concerned Jail Superintendent be called from the jail.

List the matter on **03.06.2020** through Video Conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.538/14, P.S. Moti Nagar
U/s 302/186/353/34 IPC &
132/179 MV ACT

State Vs. Raman Kant

(Proceedings through Video Conferencing)

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Puneet Jaiswal, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 13.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 28.03.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency regarding the needs of his family in view of outbreak of Covid-19.

The good conduct report from jail has been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

List the matter before such Court on **02.06.2020** through Video Conferencing.

Issue notice to IO to appear on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.408/12, P.S. Punjabi Bagh
U/s 302/324/394/397/201/411 IPC

State Vs. Mangloo

(Proceedings through Video Conferencing)

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rajiv Mohan, Ld. Counsel for accused Mangloo
(present through Video Conferencing)
IO absent*

This is an application dated 30.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 01.06.2020 has been filed through DAK by IO. Copy of the same be sent to the Counsel through email.

The bail application is moved seeking release of the bail in terms of the Resolution adopted in meeting dated 18.05.2020 of High Powered Committee of Hon'ble High Court for the de-congestion of jails in view of outbreak of Covid-19.

The good conduct report from jail be called from the Jail Superintendent.

Issue notice to the IO for producing the crime record of the accused from SCRB.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

Let the matter be listed before such Court on **05.06.2020** through Video Conferencing.

Issue notice to IO to appear on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.578/18, P.S. Punjabi Bagh
U/s 302/384/34 IPC

State Vs. Jagdish Sharma @ Jaggi

(Proceedings through Video Conferencing)

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Anupam S. Sharrma & Sh. Prakash Airen, Ld. Counsels for
accused Jagdish Sharma @ Jaggi
(both present through Video Conferencing)*

This is an application dated 26.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail on the ground of illness of the mother and brother of accused.

The medical record is placed alongwith the application.

Issue notice to the IO with verification of the medical documents attached for the medical ground taken in the application.

Let the report from Jail be also called regarding conduct of the accused.

Be listed for **06.06.2020** for hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.13/20, P.S. Ranjeet Nagar
U/s 7/8 POCSO Act

State Vs. Palvinder Singh

(Proceedings through Video Conferencing)

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Vinay Sharma, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 30.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 01.06.2020 has been filed by IO.

The matter pertains to offences U/s 7/8 POCSO Act.

Ld. Counsel requests for placing the matter before Ms.Sugandha Aggarwal, Ld. ASJ, the concerned Court for 03.06.2020.

Issue notice to IO to appear on **03.06.2020** and also the SHO to comply the directions regarding notice to the complainant/prosecutrix for appearance at the time of hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.303/18, P.S. Punjabi Bagh
U/s 376(2) IPC & 6 POCSO Act

State Vs. Babloo

(Proceedings through Video Conferencing)

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Ishwar Singh, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 13.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 31.05.2020 has been filed by IO.

The matter pertains to offences U/s 376(2) IPC & 6 POCSO Act. Notice was not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Ld. Counsel requests for placing the matter before Ms.Sugandha Aggarwal, Ld. ASJ, the concerned Court for 03.06.2020.

Issue notice to IO to appear on **03.06.2020** and also the SHO to comply the directions regarding notice to the complainant/prosecutrix for appearance at the time of hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.211/19, P.S. Patel Nagar
U/s 363/366/376 IPC & 6 POCSO Act

State Vs. Rakesh Kumar

(Proceedings through Video Conferencing)

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Suresh Prasad, Ld. Counsel for accused Rakesh Kumar
(present through Video Conferencing)
IO absent*

This is an application dated 26.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of bail.

Reply dated 01.06.2020 has been filed by IO through Dak.

The matter pertains to offences U/s 363/366/376 IPC & 6 POCSO Act. Notice was not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Ld. Counsel requests for placing the matter before Ms.Sugandha Aggarwal, Ld. ASJ, the concerned Court for 04.06.2020.

Issue notice to IO to appear on **04.06.2020** and also the SHO to comply the directions regarding notice to the complainant/prosecutrix for appearance at the time of hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.629/18, P.S. Punjabi Bagh
U/s 302/120B/149/34 IPC

State Vs. Jitender @ Jeetu

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused*

This is an application dated 19.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Jitender @ Jeetu for grant of bail.

None could be connected over phone or otherwise by the Ahlmad upto this time. It is already 4.45 PM.

None has appeared for the accused despite repeated calls upto this time, thus, the application stands dismissed for non-prosecution.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.85/20, P.S. Patel Nagar
U/s 307/186/353/506/34 IPC
& Section 25 & 27 Arms Act

State Vs. Gaurav Kakkar

(Proceedings through Video Conferencing)

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Kunal Kalra, Ld. Counsel for accused Gaurav Kakkar
(present through Video Conferencing)
IO absent*

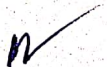
This is an application dated 29.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of extension of interim bail already granted vide order dated 20.05.2020 that is going to be expired on 04.06.2020.

Ld. Counsel for the accused has submitted that the interim bail was granted for the medical ground of the mother of the accused who had expired on 26.05.2020 and he needs the extension of interim bail for joining the last rites and rituals of his deceased mother. The papers of cremation have been attached.

Without going into the merits of the case, the interim bail already granted vide order dated 20.05.2020 is permitted to be extended for another one month on the same terms and conditions on which the accused was granted interim bail.

The bail bond/surety bond furnished for the interim bail shall also stand extended. On the expiry of the period of interim bail, the accused shall surrender in the jail, under the written information/certificate before the Court to that effect.

Contd...2



-2-

FIR No.85/20, P.S. Patel Nagar
U/s 307/186/353/506/34 IPC
& Section 25 & 27 Arms Act

State Vs. Gaurav Kakkar

(Proceedings through Video Conferencing)

01.06.2020

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

The application dated 29.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Gaurav Kakkar for grant of interim bail stands disposed of.

Copy of this order be sent to the Jail Superintendent.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1134
FIR No.140/20, P.S. Rajouri Garden
U/s 376 (2) IPC & 6 POCSO Act

State Vs. Sonu

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Smt. V, Complainant alongwith Ms.Is, the prosecutrix
Sh. Anil Kumar, Ld. Counsel for accused Sonu
IO absent*

This is an application dated 29.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sonu for grant of bail.

IO is not present nor the case file is produced.

Ld. Counsel for the accused has submitted that the complainant and the prosecutrix were forced to file the complaint against the accused who is the step-father of the prosecutrix and both want to give 'no-objection' for bail of the accused.

Let the notice be issued to the IO for the bail application to appear in person with case file and to file the reply and also for identification of the complainant and the prosecutrix in the Court.

Formal notice to the complainant / prosecutrix be also issued of the address given on record and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 376 (2) IPC & 6 POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Be listed for hearing on the bail application on **02.06.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) / Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1136
FIR No.132/20, P.S. Khyala
U/s 304/34 IPC

State Vs. Sunil @ Jalku

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Monis Ahmed, Ld. Counsel for accused Sunil @ Jalku
IO absent*

This is an application dated 29.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunil Jalku for grant of bail.

IO is not present, nor the reply is filed.

It is informed by the Ld. Counsel for the accused that the charge-sheet in the case has already been filed but the copy of charge-sheet has not been received by the accused due to lockdown. It is further informed that there were three accused persons in this case and other two accused persons have already been released on bail vide order dated 27.02.2020 from the Court of Sh. Rajesh Kumar Singh, Ld. ASJ and that the role of the third accused is the same as per the complaint of the complainant. He seeks bail on the ground of parity.

Let the notice be issued to the IO to appear in person with the reply of bail application on **05.06.2020**.

Dasti copy of order is allowed to the Ld. Counsel, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) / Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1135
FIR No.18/20, P.S. Patel Nagar
U/s 394/397/34 IPC

State Vs. Raman Kumar

01.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Monis Ahmed, Ld. Counsel for accused
IO ASI Ved Prakash*

This is an application dated 29.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Raman Kumar for grant of bail.

Reply dated 01.06.2020 has been filed by IO ASI Ved Prakash. Copy of reply supplied to Ld. Counsel for accused.

This is the second bail application. First application was dismissed for non-prosecution vide order dated 27.05.2020.

IO has produced a Crime Record from SCRB Delhi showing three previous involvements of the accused for the cases with PS Patel Nagar, the same police station.

Ld. Counsel has submitted that the previous FIR vide No.203/18 was of the same complainant for the same facts and with the similar allegations and that the accused was granted bail in such case on 21.10.2019. He has shown his ignorance about the previous cases.

Let the IO produce the case file of previous FIR No.203/18 as it pertains to the same police station. IO of that case need not be present to avoid any further congestion in the Court.

Contd...2



Bail application No. 1135
FIR No.18/20, P.S. Patel Nagar
U/s 394/397/34 IPC

State Vs. Raman Kumar

01.06.2020

IO is also directed to clarify the present status regarding the previous cases mentioned in the SCRB record of the accused.

Be listed for further hearing on **05.06.2020**.

A copy of order be given to IO for compliance. IO to remain present on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 01.06.2020